Dt.24.02.2003

Hon'ble Maj. Gen. K.K. Srivastava, Member- A. Hon'ble Mr. A.K. Bhatnagar, Member- J.

Sri U.S Mishra for the applicant. Km. S. Srivastava, learned counsel for the respondents.

- 2. This Contempt Petition has been filed under section 17 of the AT Act, 1987 with prayer to punish the respondents for non-compliance and wilful disoberdience of the order of this Tribunal dated 13.11.2000 passed in O.A No. 323/92.
- 3. The respondents have filed their counter reply in the court today and learned counsel for the respondents has invited out attention to para 6 of the counter reply and also annexure CA-1 and CA-2 annexed with CA. We have perused the same and we find that the order of this Tribunal has been fully complied with. No case of contempt is made out. The Contempt Petition is rejected.

 Notices are discharged.

Member- J

Member- A.

/Anand/